

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4737

ANSWERED ON:22.12.2014

PRIVATE SECURITY AGENCIES

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**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the number of agencies registered under the Private Security Agencies (Regulation) Act, 2005 along with the number of personal/private security guards in the country at present;
- (b) whether the Union Government has made any policy for fixing wages other benefits of private security guards and linked them also with Retail Price Index;
- (c) if so, the details thereof and the mechanism to ensure payment of wages and other benefits as per their pay scales;
- (d) whether the Union Government has asked the State Governments to crack down on unregistered private security operators and if so, the details thereof and the response of the State Government there to; and
- (e) whether the Union Government also proposes to set up a portal through which licencing of private security agency will take place and if so, the details in this regard?

**Answer**

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a): As per Private Security Agencies (Regulation) (PSAR) Act, 2005, the responsibility of regulation and licensing of private security agencies lies with the State Governments. The data is not maintained centrally.

(b) & (c): The minimum wages for security guards/ watch and ward for the Central Sphere are fixed by the Central Government under the Minimum Wages Act, 1948.

The minimum wages fixed by the Central Government have Variable Dearness Allowance (VDA) as a component which is linked to the Consumer Price Index for the Industrial Workers.

(d) & (e): The Government has enacted the PSAR Act, 2005 for regulation of private security agencies in the country. The Central Government holds discussions with the State Governments on the implementation of PSAR Act and its enforcement from time to time. During the meeting held in the Ministry of Home Affairs on 21st November, 2014, the State Governments/UTs were, inter-alia, advised to better enforce the provisions of Act/Rules and develop web based portals to facilitate expeditious processing of all license applications.